<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 317 OF 2016 & IA NOS. 657 AND 658 OF 2016

Dated: 9th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Vijaynagar Sugar Pvt. Ltd. Vs. Karnataka Electricity Regulatory Commission & Ors			Appellant(s)
			Respondent(s)
Counsel for the Appellant(s)	:	Ms. Anushree Bardh Mr. Shubham Arya	nan
Counsel for the Respondent(s)	:	Ms. Pratiksha Mishra	a for R.2, 3, 5 & 6

<u>ORDER</u>

IA No. 658 of 2016 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel appearing for Respondent Nos. 2, 3, 5 & 6 seeks three weeks further time to file reply. She may take steps to file reply on or before 31.08.2017 after serving copy on the other side.

List the matter on <u>12.09.2017.</u> Interim order to continue till then.

(I. J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/kt